

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

SPECIAL BENCH

COURT-VI

**Item No. 210
206/252/ND/2020**

IN THE MATTER OF:

M/s Excellion Capital Ventures Pvt. Ltd.

...APPELLANT

Vs

ROC

...RESPONDENT

Section

Under Section 252

**Order delivered on 04.09.2020
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Appellant

:Mr. Anand Bajpai, Advocate

For the ROC

:

For the Income Tax Department

**:Mr. Deepak Anand, Advocate and
Mr. Vipul Agrawal, St. counsel**

ORDER

Heard the submissions made by the counsel for the appellant. The Learned Counsel for the Income Tax Department is present and prayed for time. No one is present on behalf of the AROC during the virtual hearing of the matter. Registry may serve notice to AROC to file their report urgently before the next date of hearing and let the matter be posted on 14th September, 2020 and all the counsels for the Income Tax Department as well as AROC are directed to ensure filing their reports in the matter as the scheme which has been formulated by MCA is likely to be closed by 30th September, 2020. The urgency has to be appreciated by the parties. Post the matter to 14th September, 2020.

- sd -

(V.K. Subburaj)

Member (T)

(Annu)

- sd -

(P.S.N. Prasad)

Member (J)